

Shri Muhammad Elias (Howrah): I want to submit that the Union has stated that they are always ready to tender their co-operation in order to ease the situation, but their attempts have failed and the authorities have not taken their co-operation. Therefore, my suggestion is that the Government should be ready to accept their co-operation, in order to ease the situation. Because, we do not want to stop such a vital industry. We want the industry to run smoothly. My submission is that the Government should take the co-operation of the Union to ease the situation.

Shri Braj Raj Singh: On a point of clarification, Sir....

Mr. Speaker: No, no. Order, order. I have heard all those hon. Members who are parties to this and who have tabled this motion. I have heard one other hon. Member also. There is no end to these submissions. I have heard both sides.

The hon. Minister has said that this arose out of one of the workmen having given evidence. That evidence not being palatable, other persons beat him and five persons were arrested. I have asked one after another the hon. Members on the other side who have tabled this motion and others also. They are not in a position to deny this. It might have happened. Evidently, it must have happened. It is said that they took out a procession. The hon. Minister said that section 144 had been promulgated. That is not denied. It is also said that this firing took place not within the premises of the Hindustan Aircraft Factory, but outside. Certainly, it is a matter of law and order. Evidently, the hon. Members of this House who have tabled the motion seem to be anxious that this matter should be settled. I am sure the workmen are not their workmen. They are equally the workmen of the Government and the Hindustan Aircraft factory. I am sure, if this matter has been pending for a long

time, since September, as early as possible this matter should be settled as is convenient to both sides. With these observations, I would not give my consent to this adjournment motion. It will provoke rather than bring about an amicable settlement. I hope the hon. Home Minister will use his good offices to get this matter settled as early as possible.

Pandit G. B. Pant: You might be remembering, Sir, that a detailed statement was made by the Prime Minister himself stating the various steps that had been taken by the Government with a view to meet the wishes of the workmen on the 26th of November, last. The Government has been and is anxious that the workmen should have no legitimate grievance and that so far as is possible, their wishes should be met. But the workmen should regard this factory as a national institution which deserves the support of every one. It belongs to the Defence Department. One should understand its importance and the grave consequences that would follow if such institutions are put in jeopardy.

PAPERS LAID ON THE TABLE

DELHI MUNICIPAL CORPORATION (ELECTION OF COUNCILLORS) RULES

The Minister of State in the Ministry of Home Affairs (Shri Datar): Sir, I beg to lay on the Table, under subsection (2) of section 479 of the Delhi Municipal Corporation Act, 1957, a copy of each of the following Notifications:—

- (1) Notification No. F. 1/58-Elec.D.M. Cor., dated the 1st February, 1958, containing the Delhi Municipal Corporation (Election of Councillors) Rules, 1958.
- (2) Notification No. F. 1/58-Elec.D.M. Cor., dated the 8th February, 1958, making certain

[Shri Datar]

amendment to the Delhi Municipal Corporation (Election of Councillors) Rules, 1958. [Placed in Library. See No. LT-549/58].

ANNUAL REPORT OF NATIONAL RESEARCH DEVELOPMENT CORPORATION OF INDIA

The Deputy Minister of Education and Scientific Research (Shri M. M. Das): I beg to lay on the Table, under sub-section (1) of Section 639 of the Companies Act, 1956, a copy of the Annual Report of the National Research Development Corporation of India along with the Audited Accounts for the period ending the 31st March, 1957 (English and Hindi versions). [Placed in Library. See No. LT-550/58].

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

FIFTEENTH REPORT

Sardar Hukam Singh: (Bhatinda): Sir, I beg to present the Fifteenth Report of the Committee on Private Members' Bills and Resolutions.

STATEMENT RE: STRIKE BY STUDENTS OF DELHI POLYTECHNIC

The Deputy Minister of Education and Scientific Research (Shri M. M. Das): Sir, I am glad to inform this hon. House that the students of the Delhi Polytechnic have called off the strike and have resumed their normal work. We have assured the students that (1) there will be no victimisation due to their resorting to strike (2) absence from the classes during the period of strike will be condoned, and we shall request the University of Delhi and the All-India Council for Technical Education to arrange for the examinations to be conducted a little later; and (3) their legitimate grievances will be looked into by Prof. M. S. Thacker, Secretary Department of Scientific Research and Technical Education and Director-General, C.S.I.R.

Government have been considering for some time past the question of the development of the Delhi Polytechnic and how best to implement the plan proposed by the Committee presided over by Dr. K. L. Rao, Member, Central Water and Power Commission. The Plan envisages separation of the Degree classes into a separate institution and also the separation of the Higher Secondary Technical School from Polytechnic. Government have decided to constitute a committee consisting of Prof. M. S. Thacker, Educational Adviser (Technical) and Secretary, Department of Scientific Research and Technical Education, Dr. V. K. R. V Rao, Vice-Chancellor of the Delhi University, Secretary, Ministry of Finance (Department of Expenditure) or his nominee, and Dr. K. L. Rao, Chairman of the Development Committee, to advise the Government on the steps to be taken regarding the organisational set-up and other allied matters consequent on the implementation of the proposals contained in the Development Plan.

BUSINESS ADVISORY COMMITTEE

NINETEENTH REPORT

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): Sir, I beg to move:

"That this House agrees with the Nineteenth Report of the Business Advisory Committee presented to the House on the 25th February, 1958"

Mr. Speaker: The question is:

"That this House agrees with the Nineteenth Report of the Business Advisory Committee presented to the House on the 25th February, 1958."

The motion was adopted.